Investments under Joint-Ventures

- 939. SHRI BACHANI LEKHRAJ: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) the details of rules for making investment in India in collaboration with a foreign company;
- (b) the number of cases of violation for the rules which have come to the notice of Government during 2000-2001, till date;
 - (c) the details of these cases; and
 - (d) the action being taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN SINGH): (a) Schedule I to the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) Regulations, 2000 lays down the rules for foreign direct investment in India.

(b) to (d) Foreign investors are bound by the terms and conditions of the foreign collaboration approval and relevant Indian Laws, including the provisions of Foreign exchange Management Act, 1999, and Regulations made thereunder. Cases of violation of the terms and conditions of the foreign collaboration approval and/or relevant Acts/Rules are dealt with by the Administrative Ministries/Statutory authorities concerned for taking appropriate action against defaulting companies.

Export and Import of Spices

- * 940. SHRI KRIPAL PARMAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) the total value of spices exported from India during each of the last two years:
- (b) the names of such spices and the countries to wtfich these were exported along with their quantity thereof;
 - (c) whether some spices have been imported also; and .

[†] Original notice pf the Question was received in Hindi.

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDI): (a) The total vaule of spices exported from India during each of the last two years is as follows:—

1999-2000 Rs. 2025.08 crores 2000-2001 Rs. 1612.06 crores

- (b) The major spices and spice products exported are pepper, chilli, cardamom, ginger, turmeric, coriander, cumin, celery, fennel, fenugreek, garlic, curry powder and spice oils and oleoresins. Major countries to which these products are exported are USA, Europe, Canada, Japan, East Asian Countries and Middle East countries. The country-wise exports of major spices during last few years are available in the monthly /annual number of foreign trade statistics of India published by Directorate General of Commercial Intelligence and Statistics DGCI&S, Calcutta.
- (c) and (d) Yes Sir. The major spices and spice products imported are pepper, small cardamom, large cardamom, chilli, turmeric, coriander, cumin, celery, fenugreek, garlic, tree spices, herbal spices, curry powder, spice oil and oleoresins, mint oil etc. The import of spices during each of the last two years is as below:—

	Quantity (MT)	Value (Rs. crores)
1999-2000	64963.92	294.09
2000-01	44140.23	255.09 .

Establishment of industries in backward districts

941. PROF. M. M. AGARWAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that growth of investment for setting up of industries in the backward districts of the country is very slow;
 - (b) if so, the reasons therefor; and
 - (c) the details of investment made for establishment of industries